

**CENTRAL ADMINISTRATIVE TRIBUNAL**

**BANGALORE BENCH AT BANGALORE**

**ORIGINAL APPLICATION NO.170/00184/2019**

**DATED THIS THE 11<sup>TH</sup> DAY OF DECEMBER, 2019**

**HON'BLE DR K B SURESH....MEMBER (J)  
HON'BLE SHRI C V SANKAR .....MEMBER (A)**

Amrut,  
S/o Dharamanna Sitalgere,  
Aged: 64 years,  
Retired Post Master HSG I,  
Yadagiri HO.  
Residing at:  
25/11/25, Shivanagar,  
Near bypass Road,  
Humnabad-585330.

...Applicant

(By Advocate Shri.P Kamalesan)

Vs.

1. Union of India,  
Represented by Secretary,  
Department of Post,  
Dak Bhavan, New Delhi-110 001.

2. Chief Post Master General,  
Karnataka Circle,  
Bangalore-560 001.

3. Post Master General,  
N K Region,  
Dharwad-580 001.

4. Senior Superintendent of Post Offices,  
Kalburgi Postal Division,  
Kalburgi-585 101.

5. Secretary,  
Department of Personnel & Training (DOPT)  
New Delhi-110 001.

...Respondents

(By Shri.K Gajendra Vasu, Senior Panel Counsel)

**ORDER (ORAL)**

**HON'BLE DR K B SURESH, MEMBER (J)**

Heard. In the reply statement, it is submitted by the respondents that "In short it is to bring to the notice of Hon'ble CAT Bengaluru that the applicant (and so also all the pre-2016 pensioners) have been given the benefit of revised pension and that he has not been deprived of the benefits of Seventh Central Pay Commission." Therefore there is nothing more to be agitated in this matter. Only thing is that let the benefit flow from the respondents to the beneficiary within the next three months.

2. At this point, Shri.P.Kamalesan, learned counsel for the applicant claims that liberty also may be granted apprehending that they may not give it to him correctly. This is also allowed. OA is disposed of as above. No order as to costs.

**(C V SANKAR)  
MEMBER (A)**

/rsh/

**(DR K B SURESH)  
MEMBER (J)**

**Annexures referred to by the applicant in OA No.170/00184/2019**

Annexure-A1: Copy of the Representation of applicant dated 11.9.2018  
Annexure-A2: Copy of the letter No.C3/A/Reptn/Pension/2018 vide dated 22.11.2018  
Annexure-A3: Copy of the Applicant's representation dated 30.11.2018  
Annexure-A4: Copy of the Letter No.NKR/APA-1/1011/KW dated 3.1.2019  
Annexure-A5: Copy of the CAT, Principal Bench order dated 17.4.2018 in OA 571/2017  
Annexure-A6: Copy of the Hon'ble Apex Court order in case of S.Banerjee v. Union of India

**Annexures referred to by the respondents**

Annexure-R1: Copy of the FR 56  
Annexure R2: Copy of the Notification dated 25.7.2016  
Annexure R3: Copy of the Resolution dated 4.8.2016.